

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

57

T.C.P No. ~~16~~ / (MAH) / 2017  
~~MA No. 171/2016~~

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.06.2017

NAME OF THE PARTIES: *Jackie Shroff*  
Mr. Ashfaque Khopekar & Ors.  
V/s.

~~M/s. The Indian Performing Rights Society Ltd.~~  
*Atlas Equiptn Pvt Ltd & Ors.*

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

36	<i>Sr. Counsel Mr. Dipan Merchant alw.</i>	<i>Sr. Counsel.</i>	
----	--------------------------------------------	---------------------	--

	<i>Adv. Armita Sheikh and Adv. Digant Bhatt i/b I.V. Merchant &amp; Co. for Respondent No 1 &amp; 2</i>	<i>Advocate Advocate</i>	<i>Digant Bhatt</i>
--	---------------------------------------------------------------------------------------------------------------------	------------------------------	---------------------

	<i>Adv. <del>Shri</del> Vaibhav P. Bajpai Counsel i/b Bajpai Associates.</i>	<i>Counsel</i>	<i>V. Bajpai</i>
--	----------------------------------------------------------------------------------	----------------	------------------

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

36

T.C.P No.57(MAH)/2014  
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.06.2017

NAME OF THE PARTIES: Jackie Shroff  
V/s  
Atlas Equifin Pvt. Ltd.

SECTION OF THE COMPANIES ACT: <sup>241/242</sup> ~~71(10) r.w. 117C(4)~~ of the Companies  
Act, 2013. and 397/398 of The Companies Act, 1956.

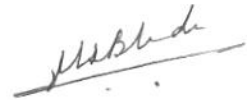
S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

MR RAHUL  
CHITNIS

1/by

MANGESH BHENDE

ADVOCATE  
FOR THE  
PETITIONER



**ORDER**

**TCP 57/397-398/NCLT/MB/MAH/2014**

For having the parties reported for considering the proposal of buyback of shares at the value to be determined by the Statutory Auditors based on the market value of the Assets of the company, and having both the parties agreed to hold an Extra-Ordinary General Meeting on 28.7.2017 and to issue notices to the shareholders for calling and convening EOGM on 28.7.2017 to consider the proposal for buyback of shares and the resolution if any passed shall be subject to the Orders of this Bench until further orders.

In view of the above understanding between the parties, this Bench, accordingly directed the company that the resolution, if any passed in the EOGM, shall be subject to the order of this Bench until further orders.

List this matter on 7.8.2017.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)